

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

110. IA/2953/2024C.P. (IB)/1135(MB)2021

IN THE MATTER OF

State Bank of India

VS

Shri Tradco Deesan Private Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 09.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the RP: Adv. Animesh Khandelwal (VC)
For the Applicant:- Adv. Rohit Gupta
For the Respondent:

ORDER

IA 2953/2024:- The prayer in the present IA is for grant of exclusion of 51 days from 21.03.2024 to 10.05.2024. The Learned counsel for the Applicant submits that the said application was filed on the premise that vide order dated 21.03.2024, the Hon'ble Court has stayed the submission of the Plan. The learned Counsel very fairly admits the fact that the order nowhere stays the submission of the Plan. But inadvertently, the understanding of the RP has in fact delayed the process. In view of the peculiar circumstances, we deem it appropriate to grant the extension of 51 days. IA **disposed of**.

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

210. IA/5615/2023 IA/1233/2024 IA/1519/2024
C.P. (IB)/1135(MB)2021

IN THE MATTER OF

State Bank of India

VS

SHRI TRADCO DEESAN PRIVATE LIMITED

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 09.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the RP: Adv. Animesh Khandelwal (VC)
For the Applicant in
IA/5615/2023IA/1233/2024: Adv. Rohit Gupta (PH)

ORDER

IA 1233/2024:-The learned counsel for the Respondent has drawn our attention to the Agenda of the 9th meeting of the COC circulated, wherein the RP has quoted the court proceedings dated 10.05.2024. The learned counsel appearing for the RP undertakes that the RP shall reissue the agenda deleting the court proceedings and circulate the same. Adjourned to **02.08.2024**.

IA 1519/2024:- The prayer in the present IA is for allowing the access to the Applicant to the factory site of CD through GAT No. 94/1A. The learned counsel has further submitted that the PRAs too before submitting their plans wish to visit the factory premises. Adv. Nausher Kohli appearing for the Respondent at the outset has no objection to PRAs along with the Applicant visiting the factory premises of the CD at the stated site. Learned counsel for the Respondent submits

that the access is being granted without prejudice to his rights to contest the Application. In view of the same, the Counsel for the Applicant does not wish to press Prayer-A any further. The Respondent prays for time to file reply. Let the reply be filed before the next date by serving an advance copy to the counsel for the Applicant. Adjourned to **19.08.2024**.

IA 5615/2023:- Learned counsel for the Applicant/RP submits that within a period of one week, they shall be providing a fresh list of document, if any, to the Suspended Directors. The Counsel for the Respondent undertakes to provide all the requisite information available with them within a period of two weeks thereafter. Before the next date, learned counsel for the Respondent is directed to furnish an affidavit stating that all the information available with them/required by the RP has already been furnished to the Applicant/RP. Adjourned to **19.08.2024**.

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)